

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

121. I.A. 1995/2022  
I.A. 1844/2022  
I.A. 1056/2021  
IN  
C.P.(IB)-219(MB)/2019

CORAM: MS. LAKSHMI GU RUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Punjab National Bank  
V/s.  
Zicom Saas Private Limited.

SECTION 7 OF IBC, 2016

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Adv. Abha Patel for the Applicant in I.A. 1056/2021, I.A. 1844/2022 is present through VC, however, did not mark appearance.

**I.A. 1056/2021 & I.A. 1844/2022**

1. Upon a query as to why this Application has been pending since last three years, Counsel for the Applicant states due to the Appeal pending before Hon'ble NCLAT. When Court asked about the status of the appeal, the Counsel is unable to answer the same and seeks time. At her request, list on **20.05.2024**.

**I.A. 1995/2022**

2. The above application is for recall of the order dated 02.05.2022 passed in CP 219/2019 whereby I.A. 934/2022 was dismissed on the ground that the Resolution Plan has been passed in terms of judgement passed by Hon'ble Apex Court in Ghanshyam Mishra and Sons Ltd., all the claims of the Applicant shall be decided in accordance with the Resolution Plan and all such claims which are not part of the Resolution

Plan shall stand extinguished. It was further stated in the order that in view of the above legal position, nothing survives in the above I.A and therefore, I.A. 934/2022 was disposed of as infructuous.

3. The present application for recall of the above order is on the ground that on 02.05.2022 when the impugned order was passed the applicant was suffering from high fever and was unable to be present in the court and he was in his native town, therefore, he could not attend the proceedings through VC also. We find that order passed on 02.05.2022 is well reasoned and founded on well settled legal principle. No ground is made out for review.
4. In view of the same, the I.A. 1995/2022 is **dismissed**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)